

and meet on the 12th. We will adjourn *sine die* probably on the 16th.

(Interruptions)

MR. SPEAKER: You behave properly. You must know what they are doing. *(Interruptions)*.

MR. SPEAKER: Mr. Rao, you are a sensible person. Why are you shouting? You don't gain anything by that, neither you nor Mr. Archaria. Everything will be heard and discussed. Why should you shout?

(Interruptions)

SHRI BASUDEB ACHARIA: We have not been informed.

SHRI V. SOBHANADREESWARA RAO: Yesterday, the Parliamentary Affairs Minister said that he would tell us by the evening, but he has not made any announcement.

SHRI. C. MADHAV RADDI: There should have been some announcement.

PAPERS LAID ON THE TABLE

12 13 hrs.

[English]

Statement correcting answer to USQ No. 500 re allocation to Kerala for production of non-conventional energy

THE MINISTER OF ENERGY (SHRI VASANT SATHE): I beg to lay on the Table a statement (Hindi and English versions) correcting the reply given on the 15th November, 1988 to Unstarred Question No. 500 by Shri Thampan Thomas regarding allocation to Kerala for production of Non-

conventional energy. [Placed in Library. See No. LT 6976/88]

Statement Correcting answer to USQ No. 2403 re TV Coverage to Ministers

THE MINISTER OF PARLIAMEN- TARY AFFAIRS AND MINISTER OF IN- FORMATION AND BROADCASTING (SHRI K.K.L.BHAGAT): I beg to lay on the Table a statement (Hindi and English ver- sions) correcting the reply given on the 29th November, 1988 to Unstarred Question No. 2403 by S/Shri M.Raghuma Reddy, Manik Reddy and C. Madhav Reddy regarding T.V. coverage to Ministers. [Placed in Library See No. LT-6977/88]

Review of and Annual Report etc. of Metallurgical and Engineering consult- ants (India) Ltd. 1987-88; of Metal Scrap Trade Corporation, Ltd. Calcutta for 1987-88, of Sponge Iron India, Ltd., for 1987-88 etc.

THE MINISTER OF STEEL AND MINES (SHRI M.L. FOTEDAR): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Com- panies Act, 1956:-

- (1)(i) Review by the Government on the working of the Metallurgi- cal and Engineering Consult- ants (India)Limited, for the year 1987-88.
- (ii) Annual Report of the Metallur- gical and Engineering Con- sultants (India) Limited, for the year 1987-88 along with Au- dited Accounts and comments of the Comptroller and Auditor general thereon. [Placed in library. See No. LT. 6978/88]
- (2)(i) Review by the Government on the working of the Metal Scrap Trade Corporation Limited, Calcutta, for the year 1987-88.

- (ii) Annual Report of the Metal Scrap Trade Corporation Limited, Calcutta, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in library See No. I T. 6979/88]
- (3) (i) Review by the Government on the working of the Sponge Iron India Limited for the year 1987-88.
- (ii) Annual Report of the Sponge Iron India Limited for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in library See No. LT. 6980/88]
- (4) (i) Review by the Government on the working of the Manganese ore (India) Limited for the year 1987-88.
- (ii) Annual Report of the Manganese Ore (India) Limited for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in library See No. LT. 6981/88]
- (5) (i) Review by the Government on the working of the Bharat Refractories Limited for the year 1987-88.
- (ii) Annual Report of the Bharat Refractories Limited for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in library See No. LT-6982/88]

Notification under Delhi Rent Control (Amendment) Act, Review on and Annual Report of N.B.C.C. Ltd., New Delhi, for 1987-88, of Hindustan Pre-Job Ltd., New Delhi, for 1987-88 and of Urban Development Corporation, New Delhi, for 1987-88

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): On behalf of Shri-mati Mohsina Kidwai, I beg to lay on the Table:-

- (1) A copy of Notification No. S.O. 1067(E) (Hindi and English versions) published in Gazette of India dated the 21st November, 1988 appointing the 1st day of December, 1988 as the date on which the Delhi Rent Control (Amendment) Act, 1988 shall come into force. [Placed in Library See No. LT-6983/88]
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government on the working of the National Buildings Construction Corporation Limited, New Delhi for the Year 1987-88.
- (ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in library See No. LT- 6984/88]
- (b) (i) Review by the Govern-

ment on the working of the Hindustan Prefab Limited, New Delhi, for the year 1987-88.

- (ii) Annual report of the Hindustan Prefab Limited, New Delhi, for the year 1987-88 along with Audited Accounts and the Comments of the Comptroller and Auditor General thereon. [Placed in library See No. LT. 6985/88]
- (c) (i) Review by the Government on the working of the Housing and Urban Development Corporation, New Delhi, for the year 1987-88.
- (ii) Annual Report of the Housing and Urban Development Corporation, New Delhi, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller And Auditor General thereon. [Placed in library See No LT. 6986/88].

Annual Report of and Review on Centre for Environment Education, Ahmedabad, for 1987-88

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRIZ.R. ANSARI): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Environment Education, Ahmedabad, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Centre for Environment Education, Ahmedabad, for the year

1987-88. [Placed in Library. See No. LT-6987/88]

Annual Report of and Review on Cochin Dock Labour Board, Cochin, for 1987-88, Delhi Motor Vehicles (Amendment) Rules, 1988 and Annual Administrative Report of and Review on Calcutta Dock Labour Board, for 1987-88

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIMATI SHEILA DIKSHIT): On behalf of Shri Rajesh Pilot, I beg to lay on Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Cochin Dock Labour Board, Cochin, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cochin Dock Labour Board, Cochin, for the year 1987-88. [Placed in library. See No. LT 6988/88]
- (2) A copy to the Delhi Motor Vehicles (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. SECE. 3(6) /87 TPt in Delhi Gazette dated the 4th August, 1988 under sub-section (4) of section 133 of the Motor Vehicles Act, 1939. [Placed in Library. See No.LT 6989/88]
- (3) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta dock Labour Board for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and

English versions) by the Government on the working of the Calcutta Dock Labour Board, for the year 1987-88. [Placed in library. See No. LT. - 6990/88]

Notification under Air Corporation Act, and Students Re Delay in Laying these Papers

SHRIMATI SHEILA DIKSHIT: On behalf of Shri Shivraj V. Patil, I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 45 of the Air Corporation Act, 1953:-

(i) The Air India Employees' Service (Amendment) Regulations, 1987 Published in Notification No. HQ/63-3 in Gazette of India dated the 23rd May, 1987 together with an explanatory note.

(ii) The Air India Employees' Service (Amendment) Regulations, 1987 published in Notification No. HQ/65-1 in Gazette of India dated the 14th November, 1987 together with an explanatory note.

(iii) The Air India Employees' Service (Amendment) Regulations, 1987 published in Notification No. HQ/100-53(c) in Gazette of India dated the 27th June, 1987 together with an explanatory note.

(iv) The Air India Employees' Service (Amendment) Regulations 1987 published in Notification No.

HQ/63-2 (A) in Gazette of India dated the 30th January, 1988 together with an explanatory note.

(v) The Air India Employees' Service (Amendment) Regulations, 1987 published in Notification No. HQ/100-53(c) in Gazette of India dated the 17th October, 1987 together with an explanatory note.

(2) Five statements (Hindi and English versions) showing reasons for delay in laying the notifications mentioned at (1) above. [Placed in library. See No. LT 6991/88].

Notifications under Finance Act, Customs Act, and Central Excises and Salt Act

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA): I beg to lay on the Table:-

(1) A copy of Notification NO. G.R.S. 1086(E) (Hindi and English versions) published in Gazette of India dated the 18th November, 1988 together with an explanatory memorandum regarding exemption to His Excellency Sir Veerasamy Ringadoo, Governor General of Mauritius, Lady Lydie Ringadoo and three members of the delegation who visited India from 10th to 25th November, 1988 from the payment of foreign travel tax in respect of their international journey to any place outside India at the end of the said visit under section 41 of the Finance Act, 1979. [Placed in Library. See No. LT-6992/88].

(2) A copy each of the following

Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) G.S.R. 990 (E) Published in Gazette of India dated the 16th September, 1988 together with an explanatory memorandum making certain amendments to Notification No. 176/63-Customs dated the 14th June, 1983 so as to provide for concessional customs duty in respect of imported jumbo rolls of roll film and industrial and medical X-Ray films.
 - (ii) G.S.R.939(E) published in Gazette of India dated the 16th September, 1988 together with an explanatory memorandum making certain amendments to Notification No. 266/86-Customs dated the 28th April, 1986 so as to provide for concessional customs duty in respect of import of colour Jumbo rolls of cinematograph film.
 - (iii) G.S.R.960(E) and 961 (E) published in Gazette of India dated the 28th September, 1988 together with an explanatory memorandum seeking to provide a concessional rate of import duty of 15 per cent ad valorem for seeds and planting material imported for sowing or planting.
 - (iv) G.S.R. 1050 (E) published in Gazette of India dated the 15th November, 1988 together with an explanatory memorandum making certain amendments to Notifications No. 265/88-Customs dated the 28th September, 1988 so as to allow the import of seeds of pulses at the concessional import duty of 15 per cent ad valorem when such seeds are imported for sowing.
 - (v) G.S.R. 1057 (E) published in Gazette of India dated the 17th November, 1988 together with an explanatory memorandum regarding revised rate of exchange for conversion of Singapore Dollars into Indian currency or vice-versa.
 - (v) G.S.R. 1078 (E) published in Gazette of India dated the 16th November, 1988 together with an explanatory memorandum making certain amendments to Notification NO. 230/82-Customs dated the 19th October, 1982 so as to provide exemption from customs duty to edible oils received as gift under the approved programme.
 - (vii) G.S.R. 1089 (E) published in Gazette of India dated the 21st November, 1988 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian currency or vice-versa. [Placed in library. See No. LT-6993/88]
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:-
- (i) G.S.R. 936 (E) published in

- Gazette of India dated the 16th September, 1988 together with an explanatory memorandum making certain amendments to Notification No. 393/86-CE dated the 22nd August, 1986 so as to provide for excise duty exemption in respect of barrier creams.
- (ii) G.S.R. 937 (E) published in Gazette of India dated the 16th September, 1988 together with an explanatory memorandum, making certain amendments to Notification No. 175/86-CE dated the 1st March, 1986 so as to provide for excise duty concession for specified goods in the small sector.
- (iii) G.S.R 974 (E) and 975 (E) published in Gazette of India dated the 30th September, 1988 together with an explanatory memorandum seeking to introduce the fuel efficiency norms for the first time in respect of Light Commercial vehicle employing indirect injection (IDI) engines for the purpose of levy of concessional rate of excise duty.
- (iv) G.S.R. 977 (E) published in Gazette of India dated the 30th September, 1988 together with an explanatory memorandum seeking to prescribe revised fuel efficiency norms in respect of other Light Commercial Vehicles.
- (v) G.S.R 1051 (E) published in Gazette of India dated the 1st November, 1988 together with an explanatory memorandum regarding exemption to all cotton and man-made fabrics manufacture by a prison and processed by independent processors outside the prison where such said fabrics have been woven from the whole of the basic and additional duties of excise.
- (vi) G.S.R. 1072 (E) published in Gazette of India dated to 16th November, 1988 together with an explanatory memorandum seeking to exempt leather goods from the whole of the duty of excise.
- (vii) G.S.R 1073 (E) published in Gazette of India dated the 16th November, 1988 together with an explanatory memorandum regarding exemption to paper bags (including paper sacks) from the whole of the duty of excise.
- (viii) G.S.R 1079 (E) published in Gazette of India dated the 16th November, 1988 together with an explanatory memorandum regarding exemption to monochrome television sets of screen size exceeding 15 centimeters but not exceeding 36 centimetres in combination with clock from the duty of excise.
- (ix) G.S.R 1080 (E) published in Gazette of India dated the 16th November, 1988 together with an explanatory memorandum seeking to extend the concessional rate of 10 per cent excise duty applicable on certain types of permanent magnets to article intended to

become permanent magnets after magnetisation. [Placed in Library. See No. LT—6994/88]

Review on and Annual Report of Hindustan Aeronautics Limited for 1987-88

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI CHINTAMANI PANIGRAHI): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (1) Review by the Government on the working of the Hindustan Aeronautics Limited for the year 1987-88.
- (ii) Annual Report of the Hindustan Aeronautics Limited for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—6995/88]

Audited Accounts of National Capital Region Planning Board, New Delhi for 1987-88

SHRI DALBIR SINGH : I beg to lay on the Table a copy of the Audited Accounts (Hindi and English versions) of the National Capital Region Planning Board, New Delhi, for the year 1987-88 under section 26 of the National Capital Region Planning Board Act, 1985. [Placed in Library. See No. LT—6996/88]

Punjab Panchayat Samitis and Zila Parishads (Temporary Supersession) Amendment Act

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI JANARDHANA POOJARY): I beg to lay on the Table a copy of the Punjab

Panchayat Samitis and Zila Parishads (Temporary Supersession) Amendment Act, 1988 (Hindi and English versions) (President's Act. No. 8 of 1988) published in Gazette of India dated the 11th October, 1988 under sub-section (3) of section 3 of the Punjab State Legislature (Delegation of Powers) Act, 1987. [Placed in Library. See No. LT—6997/88]

Statements re Review on and Annual Reports etc. of CHC, Ltd. for 1987-88, of Semiconductor Complex Ltd. for 1987-88, of Electronics Trade and Technology Development Corporation, Ltd. for 1987-88, of Tata Institute of Fundamental Re-search, Bombay 1987-88

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K.R. NARAYANAN): I beg to lay on the Table —

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) A statement regarding Review by the Government on the working of the CMC Limited for the year 1987-88.

(ii) Annual Report of the CMC Limited for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—6998/88]

(b) (i) A statement regarding Review by the Government on the working of the Semiconductor Complex Limited for the year 1987-88.

(ii) Annual Report of the Semiconductor Complex Limited for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon [Placed in Library. See No LT—6999/88]

(c) (i) A statement regarding Review by the Government on the working of the Electronics Trade and Technology Development Corporation Limited for the year 1987-88.

(ii) Annual Report of the Electronics Trade and Technology Development Corporation Limited for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.[Placed in Library. See No. LT—7000/88]

(2) (a) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Bombay, for the year 1987-88 along with Audited Accounts

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Tata Institute of fundamental Research, Bombay, for the year 1987-88.[Placed in Library. See No. LT—7001/88]

Annual Accounts and Audit Report of University of Hyderabad for 1987-88 of Regional Engineering College, Warangal for 1987-88, of Central Institute of Hindi, Agra for 1984-85 and its Annual Report of 1986-87, Annual Report of Kendriya Hindi Shiksha Mandal, Agra, for 1984-85, etc.

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND

CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L.P. SHAHI): I beg to lay on the Table—

(1) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad, for the year 1987-88 together with Audit Report thereon, under sub-section (4) of Section 29 of the University of Hyderabad Act, 1974. [Placed in Library. See No. LT—7002/88].

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Warangal, for the year 1987-88.

(ii) A copy of the Annual Report (Hindi and English Versions) by the Government on the working of the Regional Engineering College, Warangal, for the year 1987-88.[Placed in Library See No. LT—7003/88]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hindi, Agra, for the year 1984-85.

(ii) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hindi, Agra, for the year 1985-86.

(iii) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hindi, Agra, for the year 1986-87. [Placed in Library. See No. LT—7004/88]

(4) (i) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Hindi and English versions) of the Kendriya Hindi Shikshan Mandal, Agra for the year 1984-85 together with Audit Report thereon.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal, Agra, for the year 1985-86 together with Audit report thereon.

(iii) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal, Agra, for the year 1986-87 together with Audit Report thereon.

(5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above. [Placed in Library. See No. LT—7005/88]

Annual Accounts and Audit Report of Khadi and Village Industries Commission, Act and statement re Review Thereon

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIMATI SHEILA DIKSHIT): On behalf of Shri M. Arunachalam, I beg to lay on the Table—

(1) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year 1987-88 together with Audit Report thereon, under sub-section (4) of section 23 of the Khadi and Village Industries Commission Act, 1956.

(2) A statement (Hindi and English versions) regarding Review by the Government on the working of the Khadi and Village Indus-

tries Commission, Bombay, for the year 1987-88 [Placed in Library. See No. LT—7006/88]

Notification under Central Reserve Police Force Act and All India Services Act

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under Sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949:-

(i) The Indo-Tibetan Border Police Pioneer Cadre (Group 'C' posts) Recruitment Rules, 1984 published in Notification No. G.S.R. 287 in Gazette of India dated the 16th April, 1988.

(ii) The Indo-Tibetan Border Police (Education, Development and Rehabilitation Cadre) Recruitment Rules, 1985, published in Notification No. G.S.R. 290 in Gazette of India dated the 16th April, 1988.

(iii) The Indo-Tibetan Border Police (Group 'C' Medical Cadre) Recruitment Rules, 1988 published in Notification No. G.S.R. 566 in Gazette of India dated the 16th July, 1988. [Placed in Library. See No LT—7007/88]

(2) A copy each of the following Notifications (Hindi and English

versions) under sub-section (2) of section 3 of the All India Services Act, 1951:-

- (i) The Indian Police Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1988 published in Notification No. G.S.R. 891 in Gazette of India dated the 19th November, 1988.
- (ii) The Indian Police Service (Pay) Seventh Amendment Rules, 1988 published in Notification No. G.S.R 1063 (e) in Gazette of India dated the 7th November, 1988. [Placed in Library. See No. LT—7008/88].

Statement re Review on and Annual Report of Trade Fair Authority of India and Report on Performance of Trade Fair Authority of India for years from 1987 to 1988

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI RAFIQUE ALAM): on behalf of Shri P.R.Das Munsri. I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (i) A statement regarding Review by the Government on the working of the Trade Fair Authority of India, New Delhi, for the year 1987-88.
 - (ii) Annual Report of the Trade Fair Authority of India, New Delhi, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT—7009/88]

- (2) A copy of the Report (Hindi and English versions) on the performance of Trade Fair Authority of India for the years 1987 to 1988. [Placed in Library. See No. LT—7010/88]

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI RAFIQUE ALAM): I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Carpet Export Promotion Council, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Carpet Export Promotion Council, for the year 1986-87.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT—7011/88]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Silk and Art Mills, Research Association, Bombay for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Silk and Art Silk Mills' Research Association, Bombay, for the year 1987-88. [Placed in library See No. LT—7012/88]
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, Bombay, for the year 1987-88 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Textiles Committee Bombay, for the year 1987-88. [Placed in Library. See No. LT—7013/88]
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council, Bombay, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cotton Textiles Export Promotion Council, Bombay, for the year 1987-88. [Placed in Library. See No. LT—7014/88]
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Bombay, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Wool Research Association, Bombay, for the year 1987-88. [Placed in Library. See No. LT—7015/88]

Annual Report of and Review on International Institute for Population Sciences, Bombay for 1987-88, Audit Report thereon for 1986-87, Annual Report of National Institute of Homoeopathy, Calcutta, for 1985-86 and a statement showing reasons for not accompanying explanatory note re course and remedial steps taken on audit comments, etc. r

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI MOTI LAL VORA): on behalf of Kumari Saroj

Khaparde, I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Sciences, Bombay, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the International Institute for Population Sciences, Bombay, for the year 1987-88. [Placed in Library. See No. LT—7016/88]
- (2) A copy of the Annual Report (Hindi and English versions) on the accounts of the International Institute for Population Sciences, for the year 1986-87
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homoeopathy, Calcutta, for the year 1985-86 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) showing reasons for not accompanying an explanatory note regarding causes and remedial steps taken on audit comments on the accounts of the National Institute of Homoeopathy, Calcutta, for the year 1985-86.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homoeopathy, Calcutta, for the year 1986-87 along with Audited Accounts.

- (ii) A copy of the review (Hindi and English versions) by the Government on the working of the National Institute of Homoeopathy, Calcutta, for the year 1986-87.
- (iii) A statement (Hindi and English versions) showing reasons for not accompanying an explanatory note regarding causes and remedial steps taken on audit comments on the accounts of the National Institute of Homoeopathy, Calcutta, for the year 1986-87.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above. [Placed in Library. See No. LT—7017/88]
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Hindustan Latex Limited for the year 1987-88.
- (ii) Annual Report of the Hindustan Latex Limited for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—7018/88]
- (b) (i) Review by the Government on the working of the Hospital Services Consultancy Corporation (India) Limited for the year 1987-88.
- (ii) Annual Report of the Hospital Services Consultancy Corporation (India) Limited for the year 1987-88 along with audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—7019/88]
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha for the year 1987-88.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Ayurveda and Siddha, for the year 1987-88. [Placed in Library. See No. LT—7020/88]
- (9) A statement (Hindi and English versions) explaining the reasons for not laying the Audited Accounts of the Central Council for Research in Ayurveda and Siddha for the year 1987-88 within the stipulated period of nine months after the close of the Accounting year. [Placed in Library. See No. LT—7020/88]
- (10) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Institute of Post-Graduate Teaching and Research Gujarat Ayurved University, Jamnagar, for the year 1987-88 within the stipulated period of nine months after the close of the Accounting year. [Placed in Library. See No. LT—7021/88]
- (11) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts for the Indian Medicines Pharmaceuti-

cal Corporation Limited for the year 1987-88 within the stipulated Period of nine months after the close of the Accounting year. [Placed in Library See No. LT—7022/88]

- (12) A copy of the Audited Accounts (Hindi and English versions) of the Regional Centre for Cancer Research and Treatment Society, Cuttack for the year 1986-87.
- (13) A statement (Hindi and English versions) showing reason for delay in laying the papers mentioned at (12) above.[Placed in library. See No. LT—7023/88]

Statements showing action taken by Government on various assurances, promises etc. given by Ministers during various sessions of Lok Sabha

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIMATI SHEILA DIKSHIT):- I beg to lay on the Table the following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions of Lok Sabha:-

- (3) Statement No. XIX — Fifth Session, 1986 [Placed in Library. See No. LT—7026/88]
- (4) Statement No. XVI Sixth Session, 1986 Eighth [Placed in Library See No. LT—7027/88] Lok Sabha
- (5) Statement No. XIV -Seventh Session, 1986 [Placed in Library .See No. LT 7028/88]
- (6) Statement No. XIII-Eighth Session, 1987 [Placed in Library See No. LT 7029/88]
- (7) Statement No. IX-II Part of Eighth Session, 1987 [Placed in Library. See No. LT 7030/88]
- (8) Statement No. VIII-Ninth Session, 1987 [Placed in Library. See No. LT-7031/88]
- (9) Statement No. VI-Tenth Session, 1988 [Placed in Library . See No. LT-7032/88]
- (10) Statement No. II-Eleventh Session, 1988 [Placed in Library, See No. LT-7033/88]

Eighth Lok Sabha

- (1) Statement No. XXII-Eleventh Session, 1983 [Placed in Library. See No. LT—7024/88] Seventh Lok Sabha

- (2) Statement No. XX—Fourth Session, 1985 [Placed in Library. See No. LT 7025/88] Eighth Lok Sabha

Insecticides (Amendment) Rules, 1988

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV): I beg to lay on the Table a copy of the Insecticides (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 1064(E) in Gazette section 36 of the Insecticides Act, 1968.

[Placed in Library *See* No. LT-7034/88]

Annual Report of and Review on Bureau of Indian Standards, New Delhi, for 1987-88

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D.L.BAITHA): I beg to lay on the Table:

- (1) A copy of the Annual Report (Hindi and English versions) of the Bureau of Indian Standards, New Delhi, for the year 1987-88 along with Audited Accounts, under section 23 of the Bureau of Indian Standards Act, 1986.
- (2) A copy of the Review (Hindi and English versions) by the Government on the working of the Bureau of Indian Standards, New Delhi for the year 1987-88.
[Placed in Library *See* No. LT 7035/88]
- (3) A statement (Hindi and English versions) correcting the reply given on the 30th November, 1988 to Unstarred Question No. 2791 by Shri K. Mohandas regarding Import and requirement of Coconut Oil.
[Placed in Library, *See* No. LT-7036/88]

Notification under Employees' State Insurance Act, and Annual Report of Employees' Provident Fund Organisation for 1987-88.

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RADHA KISHAN MALAVIYA) : I beg to lay on the Table:-

- (1) A copy of the Employees' State

Insurance Corporation Group 'C' and 'D' (para -medical) posts Recruitment (Amendment) Regulations, 1988 (Hindi and English versions) published in Notification No. A-12/11/3/78-Estt. I.Col II in Gazette of India dated the 10th September, 1988 under sub-section (4) of section 97 of the employees, State Insurance Act, 1948.

[Placed in Library *See* No. LT-7037/88]

- (2) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation for the year 1987-88.

[Placed in Library *See* No. LT 7038/88]

12.15 hrs.

MESSAGE FROM RAJYA SABHA

[*English*]

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Wednesday, the 30th November, 1988, adopted the following motion in regard to the Committee on Public Accounts:-

" That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate one member from Rajya Sabha to associate with the Committee on Public Accounts of the Lok